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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO. 540 OF 2006.

ALLAHABAD THIS THE 17<sup>TH</sup> DAY OF JULY 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.  
HON'BLE MR. P.K. CHATTERJI, A.M

S.S. Bhargava, aged about 59 1/2 years,  
Son of late H.S. Bhargava, resident of 133/102, Block 'O'  
Kidwai Nagar Kanpur Nagar.

.....Applicant

(By Advocate: Sri Rakesh Verma)

1. Union of India through the Secretary Ministry of Labour (Directorate General of Employment and Training) Shram Shakti Bhawan, Rafi Marg, New Delhi-110 001.
2. The Director General, Government of India, Directorate General of Employment and Training, Shram Shakti Bhawan, Rafi Marg, New Delhi-110 001.
3. The Director, Advanced Training Institute, Udyog Nagar, Kanpur.

.....Respondents.

O R D E R

**By Hon'ble Mr. Justice Khem Karan, V.C.**

Heard Sri Rakesh Verma counsel for the applicant on this O.A.

2. The grievance of the applicant is that though he has completed more than 24 years of service and has become eligible to get the benefit under the Assured Career Progression Scheme (copy of which is at Annexure A-V) and has also given representation (copy of which is at Annexure A-VIII) but Authorities are not giving the benefit nor taking any decision on the representation.

[Signature]

A/2

3. Learned counsel for the applicant stated that as per the Scheme, the employee concerned is to be given the first benefit on completion of 12 years of service and second such benefit on completion of 24 years of service but applicant has not been given such benefit even first benefit on completion of 12 years what to say on completion of 24 years.

4. We are of the view that this O.A. can be finally disposed of with a suitable direction to the respondent No.2 to pass reasoned and speaking order on the representation (copy of which is at Annexure VIII) in accordance with relevant Rules/orders on the subject.

5. Accordingly, this O.A. is finally disposed of with a direction to the respondent No.2 to ~~pass on~~ <sup>dispose of</sup> the said representation, by a reasoned and speaking order within a period of 3 months from the date, a certified copy of this order and copy of such representation is produced before him.

No costs.

*Manish* —

Member-A

*✓*  
Vice-Chairman

Manish/-